

DIVISION BENCH

S-9

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/76(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05thAugust, 2021, 10:30 A.M

Name of the Company	ABB POWER PRODUCTS AND SYSTEMS INDIA LIMITED Vs. SIGMA-C INFRASTRUCTURE PRIVATE LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

1. Mr. Soorjya Ganguly, Advocate] For Operational Creditor
2. Mr. Prithwish Roy Chowdhury, Advocate]
3. Ms. Kiran Sharma, Advocate]

ORDER

1. Ld. Counsel on behalf of the Operational Creditor present.
2. The Registry is directed to issue notice to the Corporate Debtor. Upon receipt of notice, Corporate Debtor shall have three weeks within which to file reply affidavit. Copies of reply affidavit shall be served on the Ld. Counsel-on-Record for the Operational Creditor.
3. List this matter on 01/11/2021.

**Harish Chander Suri
Member (Technical)**

**Rajasekhar V.K.
Member (Judicial)**

hb.